

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1234 of 2003

Allahabad this the 21st day of October, 2003

Hon'ble Mr.A.K. Bhatnagar, Member (J)

1. A.C.Srivastava, Carpet Training Officer,
S/o Shri L.N. Srivastava.
2. M.K. Gupta, Store-Keeper-Cum-Accounts-Clerk
S/o Hira Lal.
3. C.S. Tiwari, Store Keeper, S/o Shri R.S.Tiwari.
4. Hari Ram, Chawkidar S/o Nangu.
5. Panch Deo, Assistant Instructor S/o Shri Sukhoo
Yadav.
6. Bhola Chauhan, Chawkidar, S/o Dalsingar.
7. Amrit Lal, Instructor S/o Late Lal Ji.
8. Nand Lal, Assistant Instructor, S/o Late V.Chauhan.
9. Hari Nath, Instructor S/o Shri Bal Deo.
10. Gulab Chandra, Assistant Instructor S/o K.Lal.
11. Kamta Prasad, Chawkidar, S/o Late K.Ram.
12. Jagjeet, Assistant Instructor, S/o Late Jagar Deo.
13. Tej Bali, Instructor S/o Sita Ram.
14. R.K. Panday, Store Keeper, S/o Late R.P.Panday.
15. A.N. Yadav, Assistant Instructor S/o D.P.Yadav.
16. Basant Lal, Assistant Instructor S/o Late J.Ram.

AMW

17. D.P. Singh, Chawkidar S/o Tribhuwan Singh.

18. Mirza Prasad Sharma, Chawkidar, S/o Late Shri R.D. Sharma.

19.

20. Hari Prasad, Assistant Instructor, S/o Late Sheo Charan.

21. Lal Bahadur, Assistant Instructor S/o Late Ram Sneh.

22. Sweta Lal, Instructor, S/o Late Munsi.

23. Munni Lal, Instructor S/o Late Bhagirathi.

24. Shobh Nath, Assistant Instructor, S/o Late Sri Ram Dular..

25. Banwari Lal, Assistant Instructor, S/o Late Vishwanath, Ram Chandra, Store-Keeper-Accounts-Clerk, S/o K.Ram.

26. Shyam Lal, Assistant Instructor, S/o Jhunjhun.

27. K.N. Singh, Store Keeper S/o Late Shyam Narayan Singh.

28. Lalji Yadav, Asstt. Instructor, S/o J.N.Yadav.

29. Ram Sajwan, Chawkidar, S/o Mahabir.

30. G.P. Tiwari, Carpet Training Officer, S/o V.R. Tiwari.

31. A.N.Upadhyay, Assistant Instructor, S/o Late Amar Nath Upadhyaya.

32. Lalita, Assistant Instructor, S/o Jaishree.

33. G.B. Singh, Chaukidar, S/o Late R.D. Singh
All are working at Regional Carpet Store,
Lekhrajpur, Jhunsi, District Allahabad.

By Advocate Shri N.L. Srivastava

Applicants

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1. Union of India, Ministry of Textile, N.D. through its Secretary.
2. Development Commissioner(Handicrafts), Ministry of Textile, West Block No.7, R.K. Puram, New Delhi.
3. Director(Central Region) Office of the Development Commissioner(Handicrafts) Kendriya Bhawan 07th Floor, Aliganj, Sector-H, Lucknow.
4. Assistant Director(A and C), Carpet Weaving Training Service Centre, Office of the Development Commissioner(Handicrafts)1A/3A, Ram Priya Road, Allahabad.

Respondents

By Advocate Shri Pranay Krishna

O R D E R (Oral)

By Hon'ble Mr.A.K. Bhatnagar, Member(J)

This O.A. has been filed under Section 19 of the Administrative Tribunals Act, 1985 with the prayer to direct the respondents to pay the travelling allowances/daily allowances/transfer travelling allowances to the applicants according to rules and also to quash the order dated 13/14-08-2003, passed by the respondent no.4.

2. The facts, in short, are that the applicants are working in the establishment of respondent no.2 and are posted at Regional Carpet Store, Lekhara jpur, Jhansi, District Allahabad on different posts. Earlier to their postings at Allahabad, they were posted at different stations but on account of closure of various training centres they have been posted at Allahabad. The grievance of the applicants is that when they preferred their

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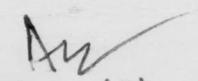
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T.A. bills, the same have been returned unpassed by the respondent no.4. Aggrieved by the action of the respondents, they have preferred the O.A.

4. Learned counsel for the respondents prayed for time to file the counter-reply. I do not consider it necessary to grant time for filing the counter-reply because it is a fit case to be decided at the initial stage itself.

5. I have heard the learned counsel for the parties, considered their submissions and perused the record.

6. Learned counsel for the applicant has submitted before me that in the similar facts and circumstances, this Hon'ble Tribunal has decided the O.A.No.1068 of 2003 on 12.09.2003, which is annexed with this O.A. as annexure A-14. After perusing the same, I am in agreement with the view taken in the Judgment dated 12.09.2003. Accordingly, I dispose of the present O.A. in the light of decision taken in the O.A. No.1068 of 2003, with direction to respondent no.3 to decide the representations of the applicants by a reasoned and speaking order within a period of two months from the date of communication of this order alongwith representations. The applicants are allowed three weeks time to file their representations before respondent no.3. No costs.


Member (J)

/M.M./